PUBLIC ANNOUNCEMENT TO THE EQUITY SHAREHOLDERS OF
GEOJIT FINANCIAL SERVICES LIMITED

Registered Office: 5th Floor, Finance Towers, Kaloor, Kochi - 682 017

This announcement (the "Fourth Corrigendum to Public Announcement") is in continuation of and should be read in conjunction with, the Public Announcement dated March 16, 2007 (the "PA") and subsequent corrigenda to the PA published on April 25, 2007, June 13, 2008 and October 1, 2008, issued by Ambit Corporate Finance Private Limited as Manager to the Offer on behalf of BNP Paribas SA ("BNPP" or the "Acquirer") to the shareholders of Geojit Financial Services Limited (the "Target Company"), all of which appeared in this publication.

The shareholders of the Target Company may please note the following:

1. SEBI vide letter dated December 8, 2008 has issued observations in terms of the proviso to Regulation 18(2) of the SEBI Takeover Code on the draft Letter of Offer submitted to SEBI.
2. The original and revised schedule of major activities under the Offer is as follows:

Activity	Original schedule (Day & Date)	Revised schedule (Day & Date)
Date of publication of PA	Friday, March 16, 2007	Friday, March 16, 2007
Specified Date	Friday, March 30, 2007	Friday, March 30, 2007
Last date for a competitive bid	Friday, April 06, 2007	Friday, April 06, 2007
Date by which Letters of Offer to be dispatched to shareholders	Friday, April 27, 2007	Thursday, December 18, 2008
Offer Opening Date	Wednesday, May 09, 2007	Monday, December 22, 2008
Offer Closing Date	Monday, May 28, 2007	Saturday, January 10, 2009
Last date for revising the Offer Price / Offer Size	Thursday, May 17, 2007	Tuesday, December 30, 2008
Last date for withdrawing acceptance from the Offer	Wednesday, May 23, 2007	Monday, January 05, 2009
Last date of communicating acceptance / rejection and payment of consideration for accepted tenders / return of unaccepted Shares	Tuesday, June 12, 2007	Saturday, January 24, 2009

Attention of the Shareholders is invited to the fact that on the Offer Closing Date i.e. January 10, 2009 which being a Saturday, the collection centres would accept tenders upto 1 PM only. Shareholders holding Shares in demat mode are also advised to check the timing of operation on Saturday with their respective depository participants.

3. Status of Statutory approvals:

   RBI vide letter dated November 18, 2008 has granted its approval to the Acquirer for acquiring 46,721,514 Shares under the Offer subject to Geojit Commodities Limited (a wholly owned subsidiary of the Target Company) discontinuing its commodities broking business and surrendering its membership of commodities exchanges, latest by December 31, 2008. Necessary steps have been initiated by Geojit Commodities Limited in this regard.

   Further, since the Target Company holds membership of NSE, BSE and Cochin Stock Exchange Ltd., approvals are required from SEBI for change in control (and Dominant Promoter Group) of the Target Company, due to change in shareholding, for which applications need to be made by the Target Company through the respective stock exchanges. These approvals and the extensions for the approvals received have lapsed and matter of further extension of the validity of the approvals is pending.

   Please refer to the Section 8 of the Letter of Offer for further details.
4. The estimation of maximum possible voting capital of the Target Company, at the expiry of 15 days after the closure of the Offer, is based on the existing issued Shares as well as Shares which may be issued pursuant to exercise of Subscription Warrants or vested ESOPs. This capital has been estimated at 233,607,570 Shares and defined as Emerging Voting Capital in the Letter of Offer and the revised Offer Size of 46,721,514 Shares has been calculated at 20% of the Emerging Voting Capital. Please refer to the Third Corrigendum to PA and the Letter of Offer for more details.
5. In October 2008, the Shareholders of the Target Company have approved, through postal ballot, that BNPP may seek conversion of the Subscription Warrants any time during the Offer Period or at any time not later than March 12, 2009, subject to compliance with such conditions as may be mutually agreed with the Board of the Target Company. It is the intention that any conversion of Subscription Warrants shall take place within the Offer Period, as defined in the SEBI Takeover Code. This period has started from March 13, 2007 and would end on January 24, 2009, when all formalities related to the Offer are expected to be completed. Conversion of Subscription Warrants, if any, during the Offer Period, would be done in compliance with the SEBI Takeover Code.
6. Kerala State Industrial Development Corporation Limited, one of the promoters of the Target Company, is not acting in concert with the Acquirer and is eligible to participate in the Offer.
7. This Fourth Corrigendum to Public Announcement will be available on the SEBI website http://www.sebi.gov.in
8. Terms used but not defined in this Fourth Corrigendum to Public Announcement shall have the same meaning as assigned in the Letter of Offer, the Public Announcement and subsequent corrigenda to the PA published on April 25, 2007, June 13, 2008 and October 1, 2008.

BNP Paribas SA accepts full responsibility for the information contained in this Fourth Corrigendum to the Public Announcement and also for fulfilling its obligations as laid down in the SEBI Takeover Code.

Issued by the Manager to the Offer:

AMBIT
Acumen at work

Ambit Corporate Finance Private Limited
Ambit House, 449, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013
Tel. No: (022) 39821819; Fax No: (022) 39823020
Email: gfslopenoffer@ambitpte.com;
Contact Person: Chitrang Gandhi / Astha Singhania

On Behalf of

BNP PARIBAS

BNP Paribas SA
16, Bd des Italiens - 75009
Paris, France

HANMER/M-117

Date: December 17, 2008
Place: Mumbai